

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. 262/2015  
C. A No.

**CORAM:**

**SH. R. VARADHARAJAN**  
Hon'ble Member (J)

**Ms. Deepa Krishan**  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

**NAME OF THE COMPANY : M/S.** Ashok Kumar  
V/s  
Lumax Automotive Systems Ltd.

**SECTION OF THE COMPANIES ACT: 433(e) 434&439**

**S.NO.      NAME      DESIGNATION      REPRESENTATION      SIGNATURE**

1. ANKIT GUPTA      ADVOCATE

*[Handwritten Signature]*

**ORDER**

Matter transferred from Hon'ble High Court of Delhi. Since compliance of the orders of Hon'ble High Court of Delhi as well as compliance in relation to NCLT Rules is to be ascertained before the CP is taken for final disposal by this Tribunal, the petition be listed before the Ld. Registrar, NCLT. In case of filing of reports by Regional Director & Official Liquidator, the same may be filed before the Ld. Registrar.

Post the matter before the Ld. Registrar on 27.04.2017.

*[Handwritten Signature]*  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

*[Handwritten Signature]*  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
18.04.2017